



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 17. CUTTACK, FRIDAY, JULY 31, 1936.

Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS,

The 24th July 1936.

No. 2639-A.—It is hereby notified for general information that the second Half-yearly Departmental Examination for Assistant Magistrates, Deputy and Sub-Deputy Collectors, Munsifs and the officers of the Police, Medical, Forest, Excise and other Departments will be held on Monday, the 5th October 1936, and the following days in the Conference Room of the Patna Secretariat.

2. The table below shows the date and hour fixed for each paper:—

Date.	Morning from 10 A.M.	Afternoon from 2 P.M.
Monday, 5th October 1936.	Law, Parts I and II (for Civil Officers), without books. Three hours.	Translation (from Hindi for all except Imperial Agricultural, Veterinary and Public Works Department Officers). Two hours.
	Criminal Law (for Police Officers), Higher Standard, without books. Three hours.	Transliteration and Translation from Hindi into English for Public Works Department officers (first paper). Two hours.

Date.	Morning from 10 A.M.	Afternoon from 2 P.M.
Monday, 5th October 1936— <i>concl'd.</i>	Canal Officers' Law, Part A (with books). Three hours. Land-Revenue system, without books (for Forest Officers). Three hours. Excise, Salt and Criminal Law, without books, for Superintendents and Inspectors of Excise. Three hours. Tenancy Law (without books) (for Munsifs). Three hours.	Translation into Hindi for all officers. Two hours.
Tuesday, 6th October 1936.	Law, Parts I and II (for Civil Officers), with books. Three hours. Criminal Law (for Police Officers), Lower Standard, with books. Three hours. Forest Law, without books. Three hours. Canal Officers' Law, Part B (with books). Three hours. Excise Rules and Procedure with books, for Superintendents and Inspectors of Excise. Three hours. High Court General Rules and Circular Orders, with books (for Munsifs). Three hours. Accounts (without books) for Provincial Agricultural Officers. Three hours.	Transliteration and Translation from Hindi for Imperial Agricultural and Veterinary Officers. Two hours.
Wednesday, 7th October 1936.	Accounts (without books) for Civil Officers. Three hours. Accounts (with books) for Police Officers. Three hours. Procedure and Accounts (with books) for Forest Officers. Three hours. Accounts (with books) for Superintendents and Inspectors of Excise. Three hours. Canal Officers' Examination in Law, Part C (Cases). Time to be determined by the Examination Committee. Accounts (with books) for Provincial Agri- cultural Officers. Three hours.	Transliteration from Hindi for all officers. Transliteration and Translation from Hindi for Public Works Department Officers (second paper). Two hours.
Thursday, 8th October 1936.	Translation from <u>Oriya</u> <u>Bengali</u> for all except Veterinary and Imperial Agricultural Officers. Two hours. Transliteration and Translation from <u>Oriya</u> <u>Bengali</u> for Public Works Department Officers (first paper). Two hours.	Translation into <u>Oriya</u> <u>Bengali</u> for all officers. Two hours.

Date.	Morning from 10 A.M.	Afternoon from 2 P.M.
Friday, 9th October 1936.	Transliteration and Translation from Oriya Bengali for Public Works Department Officers (second paper). Two hours.	
	Transliteration and Translation from Oriya Bengali for Imperial Agricultural and Veterinary Officers. Two hours.	
	Criminal Law, with books, Higher Standard. For Police Officers. Three hours.	
	Transliteration from Oriya Bengali for all officers. One hour.	

NOTE 1.—Time for *viva voce* examination in languages of all officers will be determined by the Secretary to the Central Examination Committee.

NOTE 2.—There will be no test in transliteration for the examination in the vernacular languages by the Higher Standard excepting in Bengali for all officers and in Hindi and Oriya for the examination of officers of the Forest, Imperial Agricultural and Education Departments who are not required to pass in the vernacular languages by the Lower Standard.

NOTE 3.—Names of candidates for the examination must reach the Central Examination Committee, Bihar and Orissa, on or before the 15th August 1936 after which date no application will be entertained.

By order of the Governor in Council,

P. T. MANSFIELD,

Chief Secretary to Government.

The 23rd July 1936.

No. 2566—LA-13-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose viz., for Kapaleswar and Sultanpur drainage cut at Kapaleswar in the village of Kapaleswar, pargana Tapankhand, zila Cuttack, it is hereby notified that for the above purpose a piece of land measuring more or less, 0.26 acre bounded on the—

North—By plots nos. 1664 and 1657,

East—By plot no. 1731,

South—By plots nos. 2307 and 1731,

West—By plots nos. 1657, 1664, 1654 and 1628,

is required within the aforesaid village of Kapaleswar.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Irrigation Branch, Cuttack or in that of the Executive Engineer, Northern Division, Cuttack.

Objections to the acquisition, if any, filed under section 5-A by any person interested within the meaning of that section within 30 days of the publication of this notification before the Collector of Cuttack will be considered.

The 23rd July 1936.

No. 2568—LA-21-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz. for providing Fawcus Vaishya Vidyalaya, Cuttack, with a latrine, an urinal, a play ground and a garden in the village of Baharnal, pargana Bakhrabad, zila Cuttack, it is hereby notified that for the above purpose a piece of land measuring, more or less, 0.110 acre bounded on the—

North—By plots no. 572 and portions of plots nos. 569 and 570,

East—By portions of plots nos. 564, 565 and 568,

South—By a portion of plot no. 568 and plots nos. 577 and 575,

West—By plot no. 575 and a portion of 32 Ganesh Ghat lane bearing plot no. 298,

is required within the aforesaid village of Baharnal.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Cuttack Collectorate.

Objections to the acquisition, if any, filed under section 5-A by any person interested within the meaning of that section within 30 days of the date of publication of this notification before the Collector of Cuttack will be considered.

The 23rd July 1936.

No. 2570—LA-22-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the Sambalpur District Council for a public purpose, viz. for a leper clinic at Dhama, in the village of Dhama, Tahsil Sadr, zila Sambalpur, it is hereby notified that for the above purpose a piece of land measuring, more or less, 0.21 acre of standard measurement consisting of plot no. 794 (0.21) bounded on the—

North—By plot no. 803,

East—By plot no. 796,

South—By plot no. 795,

West—By plot no. 797,

is required within the aforesaid village of Dhama.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Deputy Commissioner, Sambalpur.

Objection to the acquisition, if any, filed under section 5-A by any person interested within the meaning of that section within 30 days of the date of publication of this notification before the Deputy Commissioner of Sambalpur will be considered.

The 23rd July 1936.

No. 2572—LA-23-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz. for Retired line at 4th quarter of 6th mile and 1st quarter of 7th mile of Daya left Embankment no. 28B at Gobardhanpur, in the village of Gobardhanpur, pargana Kotrahang, zila Puri, it is hereby notified that for the above purpose a piece of land measuring, more or less, 1.588 acre bounded on the—

MAUZA GOBARDHANPUR—AREA 1.588 ACRES.

North—By part of plots nos. 132, 131, 129, 35, 34, 43, 33, 27 and 14, and plot no. 493 Irrigation Department land and old Embankment,

East—By part of plots nos. 14, 26, 32, 43, 41, 40, 38, 128, 127, 136, 135, 134, 133, 132, 138, 139 and 140 and plots nos. 29, 42, 126 and 141,

South—By part of plots nos. 27, 32, 43, 41, 40, 38, 128, 127, 136, 135, 134, 133, 132, 138, 139 and 140 and plots nos. 42, 126, 141 and 493 Irrigation Department land,

West—By part of plots nos. 27, 33, 43, 34, 35, 129, 131 and 132 and old Embankment

is required within the aforesaid village of Gobardhanpur.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Irrigation Branch, Cuttack, or in that of the Executive Engineer, Southern Division, Cuttack.

Objections to the acquisition, if any, filed under section 5-A by any person interested within the meaning of that section within 30 days of the date of publication of this notification before the Collector of Puri will be considered.

The 28th July 1936.

No. 2719—LA-26-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the District Board, Balasore, for a Board's Primary School in the village of Mobarakpur, pargana Banchas, zila Balasore, it is hereby notified that for the above purpose a piece of land measuring, more or less, 1.26 acres, bounded on the—

North—By plots nos. 360, 361 and 362,

East—By plot no. 157 (Roadside drain land),

South—By plots nos. 350, 353 and 354,

West—By plots nos. 357 and 359,

is required within the aforesaid village of Mobarakpur.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Collector of Balasore.

Objections to the acquisition, if any, filed under section 5-A, by any person interested within the meaning of that section on or before the 30th August 1936, before the Collector of Balasore will be considered.

The 28th July 1936.

No. 2717R—IL-102-R.—DECLARATION.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for retired line of Surua left Embankment no. 95B at Jhinkiria in the village of Jhinkiria, pargana Bakhrabad, zila Cuttack, it is hereby declared that for the above purpose two pieces of land measuring, more or less, 5.05 acres, bounded on the—

Block A—area 4.00 acres.

North—By old embankment and part of plots nos. 648, 646, 645, 680, 683 and 684,

East—By part of plots nos. 34, 37, 979, 649, 645, 662, 682, 683, 684, 688, 687, 663, 772, 774, 775, 856, 854 and 862 and plots nos. 689 and 776,

South—By old embankment and part of plots nos. 651, 648, 646 and 645.

West—By part of plots nos. 34, 980, 649, 650, 651, 648, 662, 679, 678, 680, 685, 686, 663, 856, 772 and plots nos. 36, 652 and old embankment;

Block B—area 1.05 acre.

(For replacing Gochar land).

North and East—By part of plot no. 663,

South—By plot no. 856,

West—By plot no. 988,

are required within the aforesaid village of Jhinkiria.

This declaration is made, under the provisions of section 6 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Irrigation Branch, Cuttack, or in that of the Executive Engineer, Northern Division, Cuttack.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

EDUCATION, HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENTS.

RESOLUTION.

The 29th July 1936.

No. 3555-L.S.-G.—In exercise of the powers conferred by section 385 of the Bihar and Orissa Municipal Act, 1922 (Bihar and Orissa Act VII of 1922), the Government of Orissa are pleased to renew the direction under the said section superseding the Cuttack municipality, published with resolutions no. 10178-L.S.-G., dated the 4th December 1933, and no. 8222-L.S.-G., dated the 9th November 1935, for a further period up to and including the 31st July 1937.

By order of the Governor,

A. F. W. DIXON,

Secretary to Government.

NOTIFICATION.

The 29th July 1936.

No. 3556-L.S.-G.—Whereas the Government of Orissa have by resolution no. 3555-L.S.-G., dated the 29th July 1936, renewed for a further period up to and including the 31st July 1937 the direction under section 385 of the Bihar and Orissa Municipal Act, 1922 (Bihar and Orissa Act VII of 1922), superseding the Cuttack municipality

published with resolutions no. 10178-L.S.-G., dated the 4th December 1933, and no. 8222-L.S.-G., dated the 9th November 1935:—

Now therefore in exercise of the powers conferred by clause (b) of sub-section (1) of section 386 of the said Act, the Government of Orissa are pleased to direct that during the aforesaid renewed period of supersession—

(a) the powers and duties which may, under the provisions of the said Act mentioned in the Schedule annexed, be exercised and performed by the commissioners of the Cuttack municipality, whether at a meeting or otherwise, shall be exercised and performed by the Executive Officer of the municipality, subject to the general supervision and control of the District Magistrate of Cuttack, and

(b) the powers and duties which may, under any provisions of the said Act not mentioned in the Schedule annexed, be exercised and performed by the commissioners, whether at a meeting or otherwise, shall be exercised and performed by the District Magistrate of Cuttack.

Schedule.

All the powers and duties conferred and imposed by the following sections of the Act, namely:—

Sections 40, 89, 95, 96, 101, 102, 105, 107 (except the powers conferred by clause (f) of sub-section (1) of this section), 111, 123, 125, 126, 127, 135, 147, 148, 157, 175 to 181 inclusive, 183, 187, 188, 193, 194, 196 to 199 inclusive, 202, 215, 216, 217, 220, 223, 224, 225, 228 (except the powers and duties conferred by the proviso to sub-section (1) of this section), 229 to 233 inclusive, 235 to 239 inclusive, 265, 266, 272, 282, 285, 286, 289 and 374.

A. F. W. DIXON,

Secretary to Government.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATION.

The 22nd July 1936.

No. 1871-Com.—It is hereby notified for general information that Tirumalavasa is free from cholera and that the regulations for the prevention of the introduction of cholera by sea which were enforced in the ports of Orissa against vessels arriving from Tirumalavasa are withdrawn.

C. G. NAIR,

Secretary to Government.